

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO. 1539

TO BE ANSWERED ON MONDAY, FEBRUARY 09, 2026/ MAGHA 20, 1947 (SAKA)

ENFORCEMENT DIRECTORATE RAIDS

**1539. MS MAHUA MOITRA:
DR. KAKOLI GHOSH DASTIDAR:**

Will the Minister of FINANCE be pleased to state:

- (a) the number of raids carried out by the Enforcement Directorate (ED) in the country since 2014 including the cases against which these raids were carried out, State-wise and year-wise;
- (b) the number of ED cases registered between 1 June 2014 and 15 January 2026, under PMLA, year-wise;
- (c) the number of arrests, convictions and acquittals registered by the ED in these cases, since 2014, State-wise, year-wise and case-wise; and
- (d) the number of cases filed by the ED across the country that are pending or under trial or investigation since 2014, along with the duration for which they have been pending, State-wise and year-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

- (a) During the period from 01.04.2014 to 31.12.2025, the Directorate of Enforcement (ED) has conducted 11,353 searches under the provisions of PMLA, 2002. The State-wise data of these searches is not maintained by ED. The Year-wise details of these searches conducted by ED is as per Annexure.
- (b) During the period from 01.04.2014 to 31.12.2025, ED has initiated investigation in 6508 cases by recording of Enforcement Case Information Reports (ECIRs). The Year-wise details of ECIRs recorded is as per Annexure.

(c) During the period from 01.04.2014 to 31.12.2025, ED has arrested 1135 persons under the provisions of the PMLA, 2002.

Furthermore, during the period from 01.04.2014 to 31.12.2025, the Special Courts of PMLA have delivered judgments on merits on the issue of Money-Laundering in 58 cases, out of which conviction orders have been passed in 55 cases convicting 123 accused. There are few cases where accused have been acquitted/discharged due to acquittal/discharge in predicate offence case or other reasons without considering/adjudicating the ED case. The Year-wise details of number of persons arrested, number of conviction orders secured and number of accused convicted is as per Annexure. The State-wise data is not maintained.

(d) From 01.04.2014 till 31.12.2025, ED has recorded 6,508 Enforcement Case Information Reports (ECIRs) under the provisions of Prevention of Money-Laundering Act, 2002 (PMLA). During the same period, in 1,876 cases Prosecution Complaints (PCs) have been filed before the Special Courts (PMLA) praying for conviction of accused persons for money-laundering offences and confiscation of proceeds of crime involved. Further, in these cases, 589 Supplementary PCs have also been filed before the Special Courts, PMLA. The Year-wise details of number of Prosecution Complaints & Supplementary PCs filed is as per Annexure.

Further, after the amendment in PMLA by the Finance (No. 2) Act, 2019 (No. 23 of 2019) through insertion of proviso to Section 44(1)(b) w. e. f. 01.08.2019, Closure Report is required to be filed by Directorate before the Special Court, PMLA, in cases where no offence of money-laundering is made out. Since then, Directorate has filed Closure Report before the concerned Special Court in 93 cases where no offence of money-laundering is made out due to various reasons such as Closure of Schedule offence case, cases where the predicate offence Court finds no offence committed related to Schedule Offence defined under PMLA, quashing of Predicate Offence case etc. Prior to the aforesaid amendment (i.e. before 01.08.2019), cases where no money-laundering offence was made out were closed with the prior approval of regional Special Director of Enforcement. As such, since the inception of PMLA i.e. 01.07.2005 up to 31.07.2019, 1,185 cases were closed.

Annexure

Year-wise details of the cases

Financial Year	Number of Searches conducted	Number of ECIRs Recorded	No. of persons arrested	No. of Prosecution Complaints filed + Supplementary PCs filed	No. of conviction orders secured	No. of accused convicted
2014-15	46	181	17	64+4	0	0
2015-16	83	110	31	57+11	0	0
2016-17	170	187	29	99+11	2	2
2017-18	367	163	40	92+19	2	2
2018-19	205	152	26	234+59	4	8
2019-20	324	557	37	55+28	4	7
2020-21	535	996	79	140+39	1	1
2021-22	751	1116	105	128+46	3	4
2022-23	1441	953	165	172+61	9	24
2023-24	2600	698	272	281+100	13	19
2024-25	2317	775	214	333+124	9	38
2025-26 (till December, 2025)	2514	620	120	221+87	8	18
Total	11353	6508	1135	1876+589	55	123

*state-wise data is not maintained.